

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 208
IB-2079/ND/2019

IN THE MATTER OF:
Smt. Renu Chauhan

...PETITIONER

Vs.

M/s. Lords Creative Infra Solution Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

**Order delivered on 27.01.2021
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Operational-creditor :Mr. Sameer Nandwani, Advocate

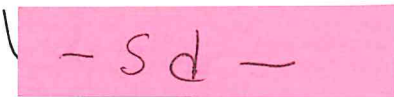
**For the Respondent/ Corporate-debtor :Mr. Gagandeep Singh, proxy
counsel**

ORDER

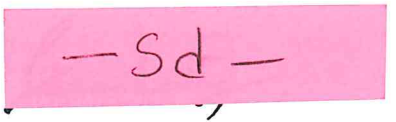
IA No. 1932 of 2020

Heard the submissions made by the counsel for the operational creditor as well as proxy counsel for the corporate debtor. Serve notice in IA No. 1932 of 2020. Ld. counsel for the corporate debtor is directed to provide a copy of the application to the counsel for the operational creditor to enable him to file reply within a week days from the date of receipt of his application. Ld. counsel for the operational creditor wants to file rejoinder in the main petition. Week days' time has been granted for filing rejoinder. Post the matter to **26th February,**

2021.



**(V.K. Subburaj)
Member (T)**



**(P.S.N. Prasad)
Member (J)**

(Annu)